

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

## **ORIGINAL APPLICATION No.96/2017**

**Date of Decision: 27.06.2018**

**CORAM:HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

Shri Jaysing Yadu Kadam  
S/o of Yadu Kadam  
Retired as Sub-Post Master wai  
Residing at 55 Koyana Sumitra  
Hsg. Society, Golibar Maidan,  
Godoli, Satara – 415 001. .... *Applicant*

*(By Advocate Ms. Vaishali Agane)*

## Versus

1. The Union of India through,  
Chief Post Master General  
Maharashtra Circle,  
Mumbai – 400 001.
2. The Sr. Superintendent of Post Offices,  
Satara Division,  
Satara – 415 001.
3. The Director of Postal Services,  
O/o Post Master, Pune Region,  
Pune – 411 001. .... **Respondents**

*(By Advocate Shri V.S. Masurkar)*

## ORDER (ORAL)

Per : Shri R. Vijaykumar, Member (A)

Heard Ms. Vaishali Agane, learned Advocate for the applicant and Shri V.S. Masurkar, learned Advocate for the respondents.

**2.** In the present case, the applicant has filed a very sketchy OA with allowance application details for two of the claims and no details for the remaining claims except to reference to a reply of the respondents which summarises what was claimed and what was allowed and disallowed. It is necessary for the applicant to know the exact details of what was disallowed and for what reasons in order to formulate his grievance in a cogent manner for consideration. The applicant also relies on OM No.S.14025/19/2015-MS dated 27.05.2015 for some of his claims which have been rejected as belated. By reference to this circular, he wants to extend the time limit for submission of medical bills from three months to six months with retrospective effect but such effect has not contemplated within the Memorandum itself and the OM has been issued based on representations from the staff. Therefore, the applicant cannot claim benefit on this ground for earlier claims and will have to substantiate his claim by reference to the reasons for disallowance of specific bills alongwith full details. To facilitate this aspect, the respondents are directed to furnish a speaking order containing full details of the bills filed including date of filing and reasons

for allowance and disallowance of specific items in the bill as would have already been recorded in their sanctions within the files concerned. This order shall be issued within a period of eight weeks and shall be communicated to the applicant who will have the liberty to approach the appropriate forum in case his grievance still persists.

**3.** In view of this, the OA is disposed of with the above directions without any comments on the specific merits of the claims other than the application of the memorandum cited above and without consideration of the issue of limitation.

**(R. Vijaykumar)**  
**Member (A)**

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